

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex (BDA)
Indiranagar
Bangalore - 560 038

Dated : 11 APR 1989

APPLICATION NO (x) 238 / 89(F)

W.P. NO (S) /

Applicant (s)

Dr C. Jagannath
To

v/s

Respondent (s)

The Director, National Institute of
Communicable Diseases, New Delhi & 2 Ors

1. Dr C. Jagannath Deputy Assistant Director Plague Surveillance Unit National Institute of Communicable Diseases National Tuberculosis Institute Campus Bangalore - 560 003	5. The Director Jawaharlal Institute of Post Graduate Medical Education & Research Pondicherry - 6
2. Dr M.S. Nagaraja Advocate 35 (Above Hotel Swagath) Ist Main, Gandhinagar Bangalore - 560 009	6. Shri M. Vasudeva Rao Central Govt. Stng Counse High Court Building Bangalore - 560 001
3. The Director National Institute of Communicable Diseases No. 22, Sham Nath Marg New Delhi - 110 055	
4. The Director General of Health Services Ministry of Health & Family Welfare Nirman Bhavan New Delhi - 110 011	

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith a copy of ORDER/ ~~REPLY~~ / ~~REPLY TO ORDER~~
passed by this Tribunal in the above said application (x) on 5-4-89.

gffred
L. M. Jagannath
11-4-89

DR. *R. V. Venkatesh*
DEPUTY REGISTRAR
(JURIDICAL)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH: BANGALORE

DATED THIS THE FIFTH DAY OF APRIL, 1989.

Present: Hon'ble Shri P. Srinivasan .. Member(A)

APPLICATION NO. 238/89

Dr. C. Jagannath
35 years, S/O. Y. Chinnaswamy
Deputy Assistant Director
Plague Surveillance Unit
National Institute of Communicable
Diseases

N.T.I. Campus
Bangalore - 560 003.

.. Applicant

(Dr. M.S. Nagaraja, Advocate)

Vs.

1. The Director
National Institute of Communicable
Diseases

No.22, Sham Nath Marg
New Delhi-110 055.

2. The Director General of Health
Services
New Delhi.

3. The Director
Jawaharlal Institute of Post
Graduate
Medical Education and Research
Pondicherry-6.

.. Respondents.

(Shri M. Vasudeva Rao, A.C.G.S.C.)

This application having come up
for hearing before this Tribunal today, Hon'ble
Shri P. Srinivasan, Member(A), made the following:

ORDER

This application has been
listed for admission today with notice to the
respondents.

2. I find that the application
can be disposed of on merit at this stage itself.

1. 6/4

Dr. M.S. Nagaraja for the applicants and Shri M. Vasudeva Rao for the respondents, have therefore been heard on the merits of the case. Shri Rao has filed reply on behalf of Respondent no.3.

3. The applicant, who was earlier working as Junior Research Officer in the Jawaharlal Institute of Post Graduate Medical Education and Research, Pondicherry (JIPMER), was transferred and appointed to the higher post of Deputy Assistant Director, Microbiology, in the National Institute of Communicable Diseases, NTI Campus, Bangalore by order dated 28.4.1983. He is presently working in that post at Bangalore. His grievance in this application is that his pay in the said post of Deputy Assistant Director at Bangalore has not so far been fixed by Respondents 1 and 2. The reason for this delay is said to be that Respondent no.3, the Director, JIPMER, had not transferred the service records to Respondent no.1.

4. Shri M. Vasudeva Rao clarified before me today that the service records of the applicant have by now reached Respondent no.1 and that the applicant's pay in his new post of Deputy Assistant Director can now be fixed. In view of this, I direct Respondent no.1 and Respondent no.2 to fix the pay of the

applicant in the post of Deputy Assistant Director at Bangalore in accordance with the rules governing the subject within three months from the date of receipt of this order.

5. The application is ^{itself} allowed at the admission stage, leaving the parties to bear their own costs.



SD/-

MEMBER (A)

mr.

TRUE COPY

By Member (A)
DEPUTY REGISTRAR (JDL)
CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE